

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
FRIDAY, THE 24TH DAY OF APRIL 2020 / 4TH VAISAKHA, 1942**

WP(C) TMP NO. 144 OF 2020

Petitioners:-

1. M/s. MKMS Builders, Represented by its
Managing Partner, A. Shajahan Sait,
Aged 52, S/o M.S.Abdul Salam
Head office at No.23, ChamiersRoad,
Nandanam, Chennai – 600035,
2. Shajahan Sait, Managing Partner,
M/s MKMS Builders, Aged 52,
S/o M.S.Abdul Salam, Residing at:

By: Advocate Surya Binoy

Respondents:

1. State of Kerala,
Represented by Secretary to the Department of General Education,
Secretariat, Thiruvananthapuram PIN 695001.
2. Kerala Infrastructure and Technology for Education (KITE),
Represented by its Chairman and Managing Director.
SCERT Building, Karamana Thirumala Road
Poojappura, Thiruvananthapuram, PIN 695012
3. The Project Manager,
Kerala Infrastructure and Technology for Education (KITE),
SCERT Building, Karamana Thirumala Road
Poojappura, Thiruvananthapuram, PIN 695012
4. The Coordinator Technical,
Kerala Infrastructure and Technology for Education (KITE),
SCERT Building, Karamana Thirumala Road
Poojappura, Thiruvananthapuram, PIN 695012

By

Govt. Pleader Sri.Harish

This writ petition having come up for admission on 24.04.2020, the court on the same day passed the following:

JUDGMENT

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Dated this the 24th day of April, 2020

Learned counsel for the petitioners as well as the learned Government Pleader submit that due to subsequent events, the writ petition has become infructuous. The learned counsel for the petitioners therefore seeks to withdraw the writ petition with liberty to challenge further notification relating to the cause of action. Granting liberty as above, the writ petition is dismissed as infructuous.

N. NAGARESH, JUDGE

aks/24.04.2020